## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

## 0A-1034/87

New Delhi this the 8th day of May, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J) Hon'ble Sh. S.P. Biswas, Member(A)

- Sh. Rakesh Kumar, Asstt. Engineer, Doordarshan Kendra, Parliament Street, New Delhi.
- 2. Sh. O.P. Jain,
  Asstt. Engineer,
  Doordarshan Kendra,
  Parliament Street,
  New Delhi.
- 3. Sh. Hardesh Kumar,
  Asstt. Engineer,
  Doordarshan Kendra,
  Parliament Street,
  New Delhi.
- 4. Sh. N.S. Bhalla,
  Asstt. Engineer,
  Doordarshan Kendra,
  Parliament Street,
  New Delhi.
- 5. Sh. Ashok Kumar Kilam,
  Asstt. Engineer,
  All India Raddio,
  Akashvani Bhawan,
  Parliament Street,
  New Delhi.

..... Applicants

## (By Advocate Shri G.D. Gupta) versus

- 1. Union of India through the Secretary to the Government of India, Ministry of Information & Bróadcasting, Shastri Bhawan, New Delhi.
- 2. The Director General,
  All India Radio,
  Akashvani Bhawan,
  Parliament Street,
  New Delhi.
- 3. U.P.S.C., Dholpur House, Shahjahan Road, New Delhi-11.

.... Respondents

(through Sh. P.H. Ramchandani, Sr. Counsel)



(3b)

ORDER(ORAL)
delivered by Hon\*ble Dr. Jose P. Verghese, V.C.(J)



This application has come on board for formal disposal and since the matter is pending in the Tribunal since 1987, we had requested the counsel for the parties to make appropriate submissions for disposing of the same.

The learned counsel for the applicants submitted that this case was adjourned "sine die" awaiting the decision of the Hon'ble Supreme Court in the case of G.P. Saxena Vs. U.O.I. (Civil Appeal No.1625-26/87) and other connected appeals, wherein the question of quota between degree holders and diploma holders were pending. He also stated that the question of requirement of departmental examination for the diploma holders and an extended number of years of regular service for eligibility to be considered for promotion from 5 to 10 years, were also in issue in the matter decided by this Tribunal and since the previous court had adjourned the matter sine die awaiting the decision of the Hon'ble Supreme Court in G.P. Saxena's case and other connected matters, we propose to dispose of this O.A. without deciding it on merit at present. Applicant is given liberty to revive the application by an M.A. as and when the Hon'ble Supreme Court dispose of the said appeals, and in the event anything would be left to be considered in favour of the applicant in this application by this Tribunal. The original records of this application shall be retained till the decision of the Hon'ble Supreme Court is made available.



 $\label{eq:with_the_aforestations} \mbox{With the aforestations, this 0.A.}$  is disposed of. No costs.

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(S.P. Biswas)

Member(A)

(Dr. Jose P. Verghese)

Vice-Chairman(J)

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